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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ BAIL APPLN. 3322/2023, CRL.M.(BAIL) 1851/2023, CRL.M.A.
35754/2023 & CRL.M.A. 712/2024

ARUN RAMCHANDRAN PILLAI

..... Petitioner

Through: Mr. Vikram Chaudhary, Senior
Advocate with Mr. Nitesh Rana, Mr.
Anuj Tiwari, Mr. Kaushal Kait, Mr.
Deepak Nagar, Mr. Rishi Sehgal, Mr.
Arveen Sekhon & Ms. Monika,
Advocates.

versus

DIRECTORATE OD ENFORCEMENT

..... Respondent

Through: Mr. Zoheb Hossain, Special Counsel
ED with Mr. Vivek Gurnani & Mr.
Baibhav, Advocates.

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER

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19.01.2024

CRL.M.A. 1641/2024 (for extension of interim bail)

1. The instant application under Section 482 of the Code of Criminal Procedure, 1973 ('Cr.P.C.') has been filed on behalf of applicant seeking extension of interim bail granted to the applicant by this Court *vide* order dated 28.12.2023.

2. Learned Senior Counsel for the applicant argues that the applicant's interim bail be extended on the ground that his wife continues to be ill and



needs his continuous support and, therefore, the bail granted to him *vide* order dated 28.12.2023 on the ground of medical condition of his wife be extended. It is stated that the wife of the applicant had undergone surgery on 18.12.2023 and thereafter, has been under treatment due to infection at the surgical site. The wound is being dressed at present. It is stated that she has to be administered PRP Steroid Procedure (Platelet Rich Plasma Injection) for healing process and she is undergoing pain in left arm. It is now stated that the PRP Steroid is to be administered and she will require attendant for six weeks and due to pain and related mobility issues.

3. Learned Special Counsel for ED has opposed the extension of interim bail on the ground that there is no urgency nor any requirement for the permanent attendant for the wife of the applicant herein and that his wife is only to be administered PRP injection. It is submitted that the accused has been on interim bail since 18.12.2023. Therefore, it is prayed that the application for extension of interim bail be rejected.

4. This Court has heard arguments addressed by learned Senior Counsel for the applicant as well as learned Special Counsel for ED and has perused the material available on record.

5. After going through the same, this Court is of the opinion that the applicant had been granted interim bail by this Court on the ground of medical condition of his wife and he is on interim bail since 18.12.2023. The interim bail is for the purpose of any emergency for a short period and cannot be extended for a long duration. The medical record produced before this Court reflects administration of PRP injections to his wife and for the said duration she may require an attendant to be with her.

6. In such circumstances, since the applicant has been on interim bail



since 18.12.2023, no ground for grant of extension of interim bail is made out. The applicant is to surrender on 20.01.2024 as per last order. However, the applicant is granted extension of three days of interim bail, on the same terms and conditions, for the purpose of travelling back to Delhi and for making arrangement of an attendant, if required if not made yet. The applicant will surrender before the jail authority on 24.01.2024.

7. In view of the above, the present application stands disposed of.

8. It is clarified that no application for extension of interim bail will be entertained in future on similar grounds.

9. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

JANUARY 19, 2024/zp

[Click here to check corrigendum, if any](#)